

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.155
TO BE ANSWERED ON 02.02.2018

DOWRY HARASSMENT CASES

155. DR. BANSHILAL MAHATO:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether any significant decline has been noticed in dowry harassment cases after implementation of Dowry Prohibition Act, 1961 by the Government and if so, the details thereof;
- (b) if not, whether the Government proposes to amend the said Act and if so, the details thereof; and
- (c) the concrete steps taken or proposed to be taken by the Government to create awareness about the said Act and to protect women from dowry harassment in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a) As per the National Crime Records Bureau (NCRB) data, a total number of 10050 cases in 2014, number of 9894 cases in 2015 and 8455 cases in 2016 were registered under the Dowry Prohibition Act, 1961 which shows decreasing trend.
- (b) & (c) There is no such proposal to amend the Dowry Prohibition Act, 1961. The Ministry reviews with the States/UTs from time to time for effective implementation of the Dowry Prohibition Act, 1961. Government of India regularly conducts awareness generation programmes and publicity campaigns on various laws relating to women including Dowry Prohibition Act, 1961 through workshops, fairs, cultural programmes, seminars, training programmes etc. Advertisements are regularly brought out in the print and electronic media to create awareness on laws relating to rights of women.
